

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No.105**  
New CA-89/2023  
In  
23/252/ND/2022

**IN THE MATTER OF:**

M/s. Nuclear Land Reality Pvt. Ltd

.....APPLICANT/PETITIONER

**Vs.**

ROC of NCT of Delhi and Haryana

....RESPONDENT

**SECTION**

**U/s 252 Companies Act 2013**

**Order delivered on 07.03.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL PRASAD BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Vivek Kohli, Sr. Adv., Ms. Nitika Maheshwari,  
Adv. Juvas Rawal.

For the Respondent :

**ORDER**

**New CA-89/2023:-**

This is an application filed by the Applicant seeking early hearing of the petition i.e., Appeal No. 23/252/ND/2022

Having heard the submissions made by Mr. Vivek Kohli, Learned Senior Counsel for the Applicant and perused the application, we allow the present application and direct that the main matter be listed on 09.03.2023.

The Applicant is directed to inform the opposite party about the next date of hearing. The Court Officer shall send e-notice to the Respondent informing the next date of hearing.

List the matter on **09.03.2023**.

**-SD-**

**(RAHUL BHATNAGAR)  
MEMBER (TECHNICAL)**

**-SD-**

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**